

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 40 of 2018

IN THE MATTER OF:

Reliance Marine & Offshore Ltd.

...Appellant

Vs

IFCI Ltd.

....Respondent

Present:

For Appellant: Dr. U. K. Choudhary, Senior Advocate assisted by Mr. Vaibhav Niti, Mr. Himanshu Vij and Ms. Surabhi Limaye, Advocates.

For Respondent: Mr. P. V. Dinesh and Mr. Rajendra Beniwal, Advocates.

O R D E R

25.05.2018: Dr. U. K. Choudhary, learned senior counsel submits that he has been instructed by Mr. Vaibhav Niti, the Advocate on record of the Appellant, to withdraw the appeal. Learned counsel for the Respondent objects to such prayer.

Taking into consideration facts and that the Appellant has instructed the counsel to withdraw the appeal, we allow the prayer of Appellant to withdraw the appeal but without any liberty to challenge the same very impugned order. The appeal stands disposed as withdrawn. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc